CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

FINDINGS OI ENQUIRY INTO IAC BOEING CRASH NI U* I'M.AM AND REPORTED POSSUM LITY OF A TOTAL BAN ON FLIGHTS IN AND OUT OF INDIA BY INTERNATIONAL PILOTS.

SHRI LOKANATH MISRA (Orissa): Sir, I beg to call the attention of the Minister ol Tourism and Civil Aviation to the findings of the Court of Inquiry appointed to probe into the crash of the Indian Airlines hoeing 737 near Palam on May 81, 1973, and the reported possibility of imposition of a total ban of flights in and out of India by the International Federation of Airline Pilots because of complaints from airline captains about safetv at the main airports, particulariv New Delhi and Calcutta

[MR. DEPUTY CHAIRMAN IN THF. CHAIR].

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): A copy of Shri Justice Rajinder Sachar's report on the accident to Indian Airlines' Boeing 7:i7 VT-EAM on the SIst May 197:! near Palam which was received late on the night of the 21st July, bas been placed on the Table of this Hon'ble House. The Court's findings are as follows and I quote—

"Aircraft VT-EAM had valid certificate of Airworthiness and was fully serviceable and was properly equipped for tbe intended (light IC-440 on Ma\ ;! I, 1973.

XIII.2. The design of the spread out of parts of the aircraft structure of VT-EAM dearly indicate that there was no structural failure or explosion in the aircraft in the air. This also rules out the likelihood, of any sabotage.

XIII."). From the initial impact point and the various positions of the undercarriage, the nose wheel and the nose it is evident that the aircraft was undei power and in normal approach.

XIII. 4. The court did not see any evidence of fire in the air on any part of

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the aircraft. Fire started from a point about 5?8/form the high tension wires onwards after impact.

XIII.5. The Engines and all aircraft systems were operating normally. There is no evidence to show that there was any failure of either of the engines.

XIII. 6. Tlie avilable Radio Navigation aids at Palam on 81-5-1973 were operating properly at tbe time of tbe crash.

XIII.7. The Radio navigation aids provided in the aircraft also were working normally as is evident from the recorded evidence and confirmed by the C.V.R. transcript.

XIII.8. The Trim Sheet of flight IC-440 indicates that the aircraft was loaded in accordance with the rules and was within landing limitations. The Centre of Gravity was within the prescribed rules.

XIII.il. There was no emergency on board the aircraft throughout the flight from Madras to Delhi.

XIII.10. Captain G.P.B. Nair and Copilot Reddy had <u>laid</u> licences for operation of ihe (light.

XIII.ll. Captain Nair and Captain Reddy held valid endorsements and were as such qualified to undertake this flight.

XIII.12. Captain Nair and Capt. Reddy were medically fit on the day to under-iikc this flight.

XIfl. 1.1. The weather forecast given by-Madras Met. Office and the Current Weather Observations at Palam bad tallied mostly. The Weather passed at Palam was fairly an urate. The visibility was 800 M which is below Ihe landing minima prescribed by the I.A. for N.D.B. let down.

XIII.14. The Commander and Co-pilot physically and mentally fit.

XIII.15. The Flight Duty time of Captain Nair and Captain Reddy were well within the Might Duty Time limitations accepted by the I.A. and pilots.

XIII. Ki. Captain Nair had descended below his MDA of 600'.

[Dr. Karat) Singh.]

XIII. 17. Commander had selected flaps io 40° after Outer Marker as for an I.L.S. approach while he was required to maintain 15° flaps lill such time as ihe runway was sighted. The runway was, however, never sighted till the crash.

XIII.18. After lowering 40 flaps during the next 45" the Captain kept on emphasising on the Co-pilot to look out for the runway and the aircraft continued to descend.

XIII.19. Fifteen seconds before the crash the Co-pilot called out the lasi height as 1100 feet on Q.N.H. which was acknowledged by the Captain. The last speed called out by the Co-pilot was ISO when the engine RPM increasing sound was heard. During the next six seconds the Co-pilot still kept looking out under Captain's instructions and merely three seconds before impact had shouted twice to Open up. Immediately thereafter the aircraft crashed.

XIII.20. Captain Nair's incorrect decision to attempt an instrument approach to land, even when the reported visibi-litv was well below the laid down minima, and the faulty technique of flying and descent even below the O.C.L. in instrument flying conditions by him resulted into this crash of IC 440 on 31st May, 1973, at 2157.46.

XIII.21. As a result of the crash Boeing aircraft VT-EAM was totally destroyed.

XIII.22. As a result of the crash 5 new members and 43 passengers had died. The Captain and Co-pilot survived with injuries. The details are as per Appendix 'A'.

XIII.23. The Captain, during the final stages of approach, did not receive the required assistance from the Co-pilot, regarding the 'Standard Call Outs.'".

At our instance the Civil Aviation Adviser in our High Commission in London has contacted the London Headquarters of the International Federation of Airline Pilots Associations in regard Io their reported move to impose a ban on flights in and out of India. He has been informed by their spokesman that they are not aware of the alleged move nor did they authorise any newspaper to publish any such report.

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SHRI LOKANATH MISRA: Sir, before asking questions I would submit to you that reports of this type, when there is a calling attention matter pending in the House or when there is a debate pending in the House, should be placed on the Table of the House for the use of Members sufficiently in advance. Today he has just laid it on the Table of the House and probably fifteen minutes after Members would be eligible to get a copy ol the statement. Therefore, it has not benefited Members so far as this is concerned.

SHRI BHUPESH GUPTA (West Bengal) : The Report should be discussed separately. I will give notice.

DR. KARAN SINGH: We received ten copies of the Report only this morning at 1.30 and the earliest opportunity I have taken to lay it on the Table of the House.

SHRI LOKANATH MISRA: That is the hon. Minister's internal arrangement. We have nothing to do with it. So far as Members are concerned, what we expect at least is the timely placing of it on the Table of the House before the debate starts.

Sir, it is a matter of great concern to all of us, because we have lost some of our esteemed colleagues in the air crash. Some other eminent persons were also there. On the whole it has given a feeling of lack of safety to every air passenger in this country. During the last so many months and may be one or two years we have had at least eight air crashes. Compared to the flights that we have in this country the percentage of air crash is tremendouslv high. I thought I would not be rude to the hon. Minister because he has been trying to do his best. Last time when he tendered his resignation it was an untimely tendering of resignation and when he withdrew it I thought it was purely a political manipulation. Frankly speaking this is the occasion when I can demand his resignation and I think Ihe emire House is with me when I demand his resignation. May be he is not visible al all for this, but the standard of the Government could be maintained only if on occasions like this the Minister

shows an example. Now, I would not further press that point because it is for the ruling party to take care of it or the coimtrv would measure and size up the prestige of the ruling party.

SHRI VITHAL GADGIL (Maharashtra): Vnii are not very serious about it.

SHRI LOKANATH MISRA: Even if I am two hundred per cent serious about it, would Mr. Gadgil implement it? I am two hundred per cent serious about it. Now, Sir, I have certain questions to ask and I would beg of the hon. Minister, through von. Sir. to reply to all these questions.

SHRI BHUPESH GUPTA: It is only one party suffering from navigational hazard.

SHRI LOKANATH MISRA: With Mr. Bhupesh Gupta as the navigator in the cockpit.

SHRI BHUPESH GUPTA: I have never said it.

SHRI LOKANATH MISRA: Sir, firstly, Capt. Nair seems to have been responsible for this air crash. May I know from the hon. Minister Whether he has gone ihrough the progress report of Capt. Nair? He has squarely placed the entire responsibility on Capt. Nair. I would squarely place the entire responsibility on the Department of Civil Aviation. If you go through Capt. Xair's progress report on 8-2-1971, it says: "Progress rather slow tends to forget procedures." Tin's is his progress chart. He lends to forget the procedures. On 13-2-71, it says: "His speeds and height not within limitations—needs to make proper adjustments on down wind when approaching cross wind and landing."

This was said about him in 1971, and ilure are further reports like the one that I read out, almost the same thing, but here and there, t'lere are some exceptions. After that, how was he allowed to continue as a pilot, as captain, and how was he promoted to become the pilot of a Boeing aircraft? Who was responsible for it? Has any action been **taken** regarding that?

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Again, about Capt. Nair and Capt. Reddy, there is something: "called the proficiency check in every six months." I want to know whether this proficiency check was done in regard to those two pilots or was there any kind of relaxation in that? This is the second point.

Thirdly. I want to know whether the visibility from the control tower at Delhi Airport is only to the extent of 15 to 30° while in all other international airports the visibility is 360°, all round? Here, in a minute, I would like to explain. All the three sides arc blocked, there is no possi-bi li ty of having any vision of the aircraft coming io land, unless it has already touched ihe giound. Therefore, the possibility of the control tower asking the aircraft to open up again and fly is not there. He does not have...

SHRI K. P. SUBRAMANIA MENON (Kerala): Ihe copilot is there.

SHRI LOKANATH MISRA: It is the control tower. From the tower, if he sees the aircraft and sees that the weather is very bad. that it is unsafe for the aircraft to land, then he asks him to fly again. Here he does not see the aircraft at all. Any aircraft coming from Calcutta, from Lucknow. Kanpur from Srinagar, from those sides, he docs not see, unless it has already landed and touched the ground. In the case of ihe Hoeing that came from Madras and crashed, he sees it only to the extent of 45° because he is dumped in a house where there is a small holo, which is encased in a plastic sheet or maybe a glass sheet. It is not amonditioned. And they are allowed io work there for more than 8 hours al a time, contacting maybe at times 8 planes or maybe at times 10 planes, and they have to keep their heads cool in 118° temperature ol Palam Airport. That is what they are expected to do, to keep llieir heads cool and to ask the aircraft io < ome and safely land

And another point is, the jet planes are allowed to taxi just near the control tower. Their noise is *fo* great that it almost upsets the entire atmosphere of the cabin there. So, it is impossible for anybody to keep his head cool in such an atmosphere. I do not know whether the Minister has had

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any Decision io go and inspect all these things. Il' In- has had the occasion, he should have given it top priority. W'hat we need is nol a passenger terminal. He might make it attractive. I thank hirn for that. But there must he a sense of prio-ritv also. If the flving heroines unsafe hecause of some lacuna somewhere, it is useless making (lie main structure more attractive because'then you would not have a passenger.

MR. DEPUTY CHAIRMAN: How many more points?

SHRI LOKANATH MISRA-. According to the rules every person working in the control lower has to go in the aircraft which is called "familiarisation flight". After 1960, I am told, nnhodv has had the opportunity of having a familiarisation Bight. Familiarisation flight is one which gives an opportunity in the control tower to have a first hand knowledge about how a plane flies and what arc Ihe difficulties of landing while coming to land and while taking off. This training has not been given io anybody after 1960. Therefore. much of their efficiency has gone down.

In addition to this I would bring to you)

kind notice certain other facts. The Fire Services in the Delhi Palam airport are-not enough as a result of which the Air Force Fire Services had Io he summoned 41 times in eight months.

MR. DEPUTY CHAIRMAN: Have you Finished? You have a lrt a ch taken 15 minutes.

SHRI LOKANATH MISRA: One or two points more. Sir, this is a technical Subject and. therefore, you will have kindly to hear with me. I am not a technical person but I have tried tin level best to go into the technical points as far as I could.

Sir. the pilot training here has been defective. This does not conform, I am told, with the standards laid down hv the IATA. Coming back to the point, I am extremely sorry for the way the Indian Airlines have been functioning and it is a matter of great regret that the Department of Civil A' iation has also become a party to the air crashes hecause they have been defectively' functioning the. control towers.

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1 would like the hon'ble Minister to explain to tlie House whal action lie is taking becaust the passengers have become panicky in this country. Nobody now appears anxious to go by plane. I have been saving a Ioi Ior years. Still there is no improvement, There was some improvement for sometime. It has again become rotten. The services are awful as far as the telephone servic goes. You go on ringing 391203 or something but nobody bothers. Either il does not function or nobody h< thers. That may be your experience too. They have only one telephone at the Palam Airport and you will never get it. You do not know whether the plane is six hours late or four hours late. So much national time is wasted. All these things must be attended to if you want to bring in efficiency to this particular Ministry. During the last three or four years the efficiency has gone down so much but 1 <!<■ not know whom to blame I would only hold Dr. Karan Singh responsible for il because I have told, hirn repeatedly that his officials have not been functioning pro-pcrly. Therefore, ultimately he would he the person who would take the blame. You have to take the blame squarely hecause you ac Ihe Minister responsible in a democratic set-up.

DR. KARAN SINGH: Sir. I entirely agree with the hon. Member when he said that the dashes that have taken place in the Indian Airlines are most deplorable ar.d it is indeed a matter of great regret for everyone. In this particular case, the regrel is heightened by the fact that we Ic t some Members of Parliament and our colleague in the Ministry.

Sir, before I reply to his qestions, I may in two minutes, sav that we have taken a package of measures recently to tone up and improve the administration both of the Indian Airlines and of the Department of Civil Aviation. We have changed very drastically the check procedures for Indian Airlines pilots. Whereas previously panels were drawn up in a different manner, now the DGCA has drawn up fresh panels. Every Commander is being put through certain new tests and several Commanders who have not been able to pass those tests have been taken off command. Also the hreathaliser equipment has been inst died in the four major airports. And various other measures have been taken to improve the working of the airlines.

As far as the Civil Aviation Department is concerned, this department also has been in operation for main years and it is our feeling that the whole structure and functioning of this department needs to be looked into afresh, so that il there are any weaknesses in the lighl of modern aviation requirements, they ean be removed. For this purpose, the Government has set up a committee, as the hon. House knows, under the Chairmanship of Mr. J. R. D. Tata and including Air Chief Marshal I'. C. Lal who. on the Ist of August, is goipg to take over as full-lime Chairman-Cum-Managing Director of the Indian Airlines, to look into the entire structure of the Civil Aviation Department and let us know what improvements need to be math.

SHRI BHUPESH GUPTA: Iherc is no representative of the workers on that committee.

DS. KARAN SINGH: But I have had occasion to speak to the Chairman of the Union. I met hirn just Yesterday and I specifically asked him to be good enough to prepare his proposals and his suggestions so that they ean be put before the committee.

SHRI BHUPESH GUPTA: You have taken three people on the committee-Mr.

Tata, your Secretary and the Chairman of the Indian Airlines. Why not a workers' representative?

DR, KARAN SINGH: I ean assure tlie hon. Member that the workers' point of view will be carefully considered and given full weight in the committee.

Sir, the hon. Memeber has also raised two ot three points. Of course, when the hon. Member reads the report, several of ihe qustions he has raised will be answered therein. I must again regret that I could not lay the report on the Table-earlier. Today was the earliest I could do it. It is true that Captain Nail's (Iving record has not been brilliant and main Of the remarks that the hon. Member has mentioned. arc there. However, it is also true that despite these adverse remarks

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lie has been from time to time duly cleared In the various check procedures that are there.

SHRI RHUPE5H GUPTA; Favouritism.

SHRI GOLAP BAR3BORA (Assam): Was he I'elated to any big gun?

\ DR. KARAN SINGH: Nol that I know oi. I do not know who he is related to. But as I said, we have now drastically (hanged oni checking procedures because we also are nol satisfied with the procedures thai are there now. I do not propose to ;o into great details, but the wav in which thi panels ol instructors and check pilots were selected, I think, was not fully satisfactory. Various changes have been made.

As regards ihe control tower, I vi.-ited the c ne self recently. It is tine- that this loner as ccrlainly nol as good as it should lie. It is pari of the equipment that we inherited when we look over Palam from the old system. Il was. 1 think, the Air Force control lower al one time. We have-now given sam lion for the construction of an entirety new control tower in Palam. The sanction was issued yesterday. A new air-conditioned control lower with total visi-biliiv is going io be constructed. Nnd another point that the hon. Member did not mention is that certain services are at Safdarjung still. These services will also be brought into Palam and in this new control lower, on a top priority basis, they will also be tnstalli tl.

As far as familiarisation flights are concerned, I am sorry I do not inv that information with me immediately, but cer-laiuly it is an interesting point and I will gel it looked into; Regarding fire services, certainly we called upon the Air Force lire services whenever necessary, and ibis is as il should be hecause we must take the maximum advantage of whatever facilities arc there. Rut apart from that, we have ourselves now derided to place orders for crash fire tenders in India and abroad. I am hopeful that within a reasonably short period, whatever deficiencies there are will be made up.

SHRI I.OKANATH MISRA: Only one question; Dr. Karan Singh. VVhv didn't

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you take these decisions earlier? Only after this crash all these things have been brought to your notice. Who were responsible Ior concealing all these Tacts from you?

DR. KARAN SINGH: It was not as il iherc- was any attempt to conceal. Development and modernisation of airports is a continuous process. But there were shortcomings, we know il. Partly it is a question of resources, of how much money the Department has: and partly it is a question of what priorities should be given. We hope we will get as much money as will be required.

SHRI SHYAMLAL GUPTA (Bihar): Mr. Deputy Chairman, Sir, the statement as mentioned by the hon. Minister docs not mention one point which was reported in a newspaper on the second or third clay of (lie ciash that the Captain was making love with the Stewardess in his cabin. It has **not** Ixcn cleared anywhere although it was mentioned in the newspapers. Sir. these things are very very common these days. In the Hindustan Times of July 22, there-was a mention that "pimp pumps out permits from VIPs". And high placed people may be entangled into all these rackets. The Captain or the Pilot should not be allowed to talk to tbe Stewardess when they arc fixing. Moreover, Sir, will it not be possible to have men stewards there instead of women? Now, the Indian Airlines have a monopoly. We can do away with the beautiful girls so that the Captains or the Pilots have no time to lose on such things and avoid to some extent such accidents. Dr. Karan Singh is a philosopher and a follower of Arabinda Ghosh. On Uic- Avro question, he tendered his resignation and it was taken back on the insistence of the Prime Minister. Now. this JN a much greater tragedy, as mentioned by im colleague, Mr. Misra. And he has nol replied to that question. His call of conscience was there at that time. Where has that gone now when so many lives had heen lost? Moreover, alter Ihe .'list of May incident, there was a report in the newspaper about a Qanlas flight where the Control Tower was not able to cont nil. anil it was only through the ingenuity of the pilot that a collision was averted. Otherwise, many lives would have been lost.

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lluietore, Sir, ou beliall ol thr House, I would ask Dr. Kal an Singh to follow the advice ol our late Shri Arabinda to be very honest in his duties as a Minister. Otherwise, it does not look nice for him to carry on as a Minister in such a responsible posl.

Sir, it was reported in the 'observer' Loudon, which was quoted in the Indian press, thai the International Federation of Airline Pilots have decided that thev shall avoid Indian airports which are unworthy of landing and taking off.

MR. DKI'UTY CHAIRMAN: He his alreadv replied to them.

SHRI SHYAMLAL GUPTA: If they do that, what will he the fate of our much-trumpeted foreign exchange earnings ol 60 crores of rupees by the tourist traffic? Sir, I challenge Dr. Karan Singh if he can deny that this is a very peltry amount of money it you consider any small country in the west which earns much more than what we. a big country like India. earn Irom the tourist traffic. Sir, 1 am sorry to note that the worthy Prime Minister who has such a mandate Irom the i mire country is surrounded by incapable Ministers. Well incapacity is everywhere. We see it every day. Even now Uic Commerce Minister was being heckled.

Why do they not appoint as Ministers people who ate good administrators . . .

MR. DI-.PUTY CHAIRMAN: Let us not discuss the philosophy of Ministers and how Ministers should be appointed.

SHRI SHYAMLAL GUPTA: lhe Prime Minister should go beyond party lines and have good administrators as Ministers rather than appoint Ministers who are nol capable of functioning in a Department. I have the greatest regard for Dr. Karan Singh who is a very good writer, a very good philosopher and everything else. But he is not necessarily a good administrator. I would like the Minister to throw some light on my questions.

Mt. KARAN SINGH: Will, regard Io ihe question of the airhostess, it has been specific ally dealt with by Justice Rajinder Sachar in his report and he has emphatically rejected any suggestion that it was, as the honourable Member says, in any way ;i cause of saiisiactory the accident. If the honourable leads the report, he will unsatisfactory reports. So we have also resee thai three or lour pages have been devoted Io l'iis. 1 calibrated it again. I may inform the honourable must also say and I miisi categorically disagree with Members thai as a measure ol abundant the honourable Member when he .saws that all girls - precaution. 1 am getting a representative of the 'hould be taken off the plane and bo\s should be manufacturers of this ILS equipment. He is flying substituted there. I persoaail) Eeel thai il is very unfair out from London today on an Air India plane and in this age ol women's lib, this js one of the lew he should be in a day or iwo and we will again get Occasions an I one 1.1 ihe lew careers which are the manufacturers to recheck it, bee,MISC. I want u) open to om Miimg gills ami I do nol i h i n k such assure the honourable Members and ihe House that suggestion is a fair one. I think it is very unfair io it is yen much in our own interest and in the nablame the accidents on the girts. Pilots are men. Il tional interest that if there is in fact any weakness, anything, the boot is on the other leg.

nol specifically refer to it. Shri Lokanath Misra said il are doing now. As far as the other pan is and Shri Gupta also raised il. But because this is really a personal matter, 1 am not quite sure whelher this really should be mentioned. Hut as the honourable Member mentioned il, I would sav only two things: Il was nol the Avro crash. I had defended on the floor ol the House ihe Avro as a plane which was airworthy and which was safe. And when it crashed on a training (light, I al thai time assumed that pel haps I had been misleading Ihe House and the nation. Subsequently, ol course, it transpired, as the Judge has held, that the pilot was chunk. I'.ut at the time when I submitted my resignation. I thought that perhaps I should lake upon myself the responsibility because 1 had consistently de-ICTUIC (I lhe AMU on lin Mool of Ihe House. Ili.it is a different matter. I think crashes lake place. Even toda\ iherc was a crash and you must hale seen Ihe newspaper report, Crashes arc taking place in various countries, everywhere. Nobody likes a crash. But one has go! to look into the causes for il and try and see that it does nol recur. Willi regard to the Qantas episode, it is a peculiar episoele and an unfortunale one. Il is true that the Ouitas pilot made a complaint. As soon as the complaint was received, tlie ILS ccpiip-meiii was recalibrated. Ii was found to be all right. Subsequendy we requested cccry plane which came in io specifically come in on ILS and give us their readings. And we found that ou the three days, 19th. 20th and 21st, out of 4'1 aircraft which used il. Ill aircraft put in a report ihai il was

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anel there were one or two we should get al il. There is no question of trying in any way to hide a weakness or to cover it up i hen the question of resignation was raised. I should because that would be disastrous. That is what we concerned, I answered il in im earlier statement.

> श्री ओउम प्रकाश त्यागी (उत्तर प्रदेश): उपसभापति महोदय, मैं मंत्री महोदय को हार्दिक धन्यवाद देता हं कि उन्होंने बड़ी ईमानदारी के साथ इस बात को स्वीकार किया है और दुर्घटना के परुचात उन्होंने अपनी कमियों को अनभव किया हे और उनका सुधार करने की चेष्टा की है। मैं यही बात जानना चाहंगा. मूलाधार में---जैसा कि ग्रापने कहा--यह कन्ट्रोल टावर ग्राऊट ग्राफ डेट हो गया है, इसको नए ढंग से, एयर कंडिशंड बनाने की भी चेष्टा ग्राप कर रहे हैं। पाईलटस के बारे में भी, ग्रापने पढ़ा होगा, कि उनकी टेनिंग में कितनी गड़बड़ है, बहत कमी है। मैं यह जानना चाहता हूं कि उन सब बातों की ग्रोर ग्रापका घ्यान ग्राकषित इस दर्घटन के पश्चात ही क्यों हम्रा? म्राप का इससे पहले ध्यान क्यों नहीं गया? पाइ लट्स की ट्रेनिंग के बारे में ग्रापका पहले ध्यान क्यों नहीं गया ?

> दूसरा प्रबन मेरा यह है कि क्या यह सच है कि कंप्टेन नायर जो इस हवाई जहाज को पाइलट कर रहे थे, उनकी

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इस बात की योग्यता, इस बात की शमता ज्यादा नहीं थी कि इस प्रकार के हवाई जहाज को वे चलाए, उसको कमांड करें ; श्रौर श्री कुमारमंगलम स्वयं जब चेयरमैन थें उस समय पर उन्होंने स्वयं ही उनको रिकमंड करके, इस पोजिशन पर लाकर खड़ा किया था। मैं जानना चाहता हूं, उनकी योग् यता ग्रौर क्षमता के बारे में ग्रापके पास क्या रिकार्ड है ग्रौर उसके बाद जरा यह बताएं कि उसकी योग्यता इस पोजिशन के लिए, इस पद के लिए न होते हुए उसको यह काम ग्रापरेट करने का क्यों दे दिया गया?

तीसरी बात में यह जानना चाहता हूं कि क्या यह सब है कि दुर्घटना से पहले आपके कंट्रोल टावर के इन्स्ट्रमेन्ट्स के बारे में शिकायत थी कि उनमें दोष है, वह ठीक बर्क नहीं कर रहे थे? तो आपने उनको ठीक कराने के लिए क्या चेच्टा की और चेप्टा कराने में क्या प्रापने रक्षा विभाग के इन्जीनियर्स से भी सहायता लेने की चेच्टा की? और यदि ग्रापने सहायता नहीं ली तो उसका क्या कारण है?

चौथा प्रश्न मुझे यह पूछना है कि क्या जो विदेशी हवाईजहाज यहां स्राने हैं उनके विमानचालकों में बहुत से लोगों ने यह शिकायत की है कि कंट्रोल टावर ठीक संकेत नहीं कर रहा है, ठीक तरीके से सहायता नहीं करता है? क्या उनमें से ग्रधिकांश की यह शिकायत नहीं है? ग्रभी ग्रास्ट्रेलिया के एक पाइलट ने शिकायत की थी जो पेपर में आया था। पीछे भी जब जापान के एक हवाई जहाज की यहां दूर्घटना हुई थी उस समय भी कहा गया कि बह कंट्रोल टावर के दोष से हुआ। तो इस दोष के भागीदार कौन थे ग्रीर इस प्रकार के दोष को दर करने के लिए पहले आपने चेप्टा क्यों नहीं aft?

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डा॰ कणं सिंह: उपसभापति महादय, जहां तक कैंग्टन नायर की क्षमता का है; मैंने ग्रपने मूल वक्तव्य में बताया है कि जज ने यह कहा है कि--Capt. Nair and Capt. Reddy had valid licences and endorsements. वे योग्य थे इस फ्लाइट को ग्रापरेट करने के लिए।

श्री ओ**उम्प्रकाश त्यागीः** मैंने कुछ ब्रौर पूछा था। क्या उनका प्रमोशन श्री कूमारमंगलम ने

डा० कर्णं सिंह; जी नहीं। ऐसी जानकारी नहीं है। जब कुमारमंगलम चेयरमैन रहे उस समय विशेषकर उनके साथ क्या किया होगा यह जानकारी मेरे पास नहीं है।

तीसरी बात यह है कि उन्होंने जो कहा ग्राई० एल० एस० के बारे में यह ठीक है जिस दिन कैश हुआ था ग्राई० एल० एस० नहीं चल रहा था, को ग्राई० एल० एस० 29 मई खराब हो गया था स्टामं की वजह उसको इमीडिएटली ठीक से ग्रौर करने के जो क़दम लिए जाने थे वह हमने लिए थे। जब राजेन्दर सन्चर नेभी कहा है कि और जो जापान एयरलाइंस का एयरकैंश हुम्रा था उस वक्त भी कहा गया था कि स्राई० एल० एस० होने न होने से हाइट का कोई संबंध नहीं है। मैं दो शब्दों में कह दूं कि ये जो इंस्टरूमेन्टल एड्स हैं, इनमें तो पाइलट को ग्रपनी नजर से लैन्ड करना होता है। बिना एड् के बह एक हाइट तक ग्रा सकता है, एड् के साथ वह लोवर ग्रासकता है। जब ये एड्स नहीं काम कर रहे हैं तो पाइलट को जो मेयर रखना है उससे नीचे नहीं ग्राना चाहिए। वह जब तक अपनी आंखों से नहीं देखेगा "रनवे," को, तब तक नहीं

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लैन्ड करना चाहिए। इसीलिए सच्चर जी ने कहा है कि कैप्टन नीचे आ गए इसलिए दूर्घटना हई।

उपसभापति महोदय, बहुत से लोगों ने कहा है, क्वान्टास वालों ने जरूर कहा कि इसमें आई०एल०एस० में कुछ गड़बड़ है और जैता मैंने बताया, गुप्त जी के प्रश्न के दौरान, हमने कैलिब्रेट किया है, हमारे अपने हवाईजहाज हैं, उनसे कैलिव-रेशन करवाया है। जो भी हवाई जहाज ग्राता है उससे हम पूछ रहे हैं और इसके ग्रलावा जो मैनुफेक् बरसं हैं उनके भी प्रतिनिधि मैंने इसलिए बुलवाए हैं ताकि इसमें शक की कोई गुजायश म रहे।

श्रो प्रेम मनोहर (उत्तर प्रदेश): ग्रापने कंट्रोल टावर के बारे में नहीं बतलाया।

डा० कर्ण सिंह: जहां तक कंट्रोल टावर का सम्बन्ध है उसके सम्बन्ध में यह निर्णय किया गया है कि इसको फिर से नया बनाया जायेगा और उसमें जितनी सुविधायों की ग्रावश्यकता होगी वह दे दी जायेगी।

श्री ओउम्प्रकाश त्यागी: मैंने श्री-मान, एक सवाल पूछा था परन्तु माननीय मंत्री जी ने उसका कोई जिक नहीं किया । जिस दिन यह दुर्घटना हुई थी उसके पहिलें कंट्रोल टावर में जो यंत्र लगे हुए थे वे काम नहीं कर रहे थे। मैंने इस सम्बन्ध में यह पूछा था कि वे यंत्र ठीक करा गये है या नहीं?

डा० कर्ण सिंह : आज इ म्वन्धसस में एक प्रदन था, नम्बर 34, जो कि नहीं था सका। उन्होंने पूछा था कि इन यंत्रो को ठीक करा दिया गया है? आज जो प्रदन इस सम्बन्ध में आने वाला

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था, उसके जवाब में यह क्षतलाया गया है कि चार जून और उन्नीस जून से इन यंत्रों को क्रापरेशन के लिए वापस डाल दिया गया है।

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Sir, we all agree that the Boeing crash is a \cr\ sad event and we have lost sn many valuable lives. But. Sir, whin Human lives are in danger and when our national prestige is at slake, it is proper tliat we speak very frankh even the point of being harsh.

Sir. my own feeling is that the Palam airport has been in a state of utter mess. I will give you some examples. I myself wenL there on the morrow of the accident aid I was theic Ior some time. You will be surprised fo know that for three days in the lounge, where the passengers coming from abroad stay, there was no water! There was no water for three davs, Sir, at Palam airport! Then. Sir, Ihe ambulance unit theic has heen practically out of order and this was brought to the notice of the authorities about two years ago. But, Sir. on the (law of the crash, even then, the ambulance uni! was not working and ihe engine did not start and the bus ditl not mo\c.

Then, Sir, the fire-fighting equipment there was utterly in disuse and it did not work at the time of ihe crash. WI that these things wire not brought to ihe notice of the higher authorities. I do nut mean our honourable Minister. Kill there is the Director of Operations and there are certain other higher officers, the Inida sahibs", there, and it was brought to their notice and nothing was done. 1 would appeal to the honourable Minis ter to make inquiries from lower people, I -oni smaller people, from the coolies and others working there and von will find that these are facts.

There is another thing also. Sir. I speak subject to correction. I am told that the weather radar at Safdarjung records the weather and ihere is a telephone call to Palam and this is how they work. It is fantastic, because, Sir, we know what sort of a telephone system we have. These are all some of tlie things.

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SHRr SITARAM KESRI (Bihar): Is it a complaint against the telephones also?

SHRI HARSH DEO MALAVIYA: About telephones, it is all iight. But at least the weather radar should be there.

Ol coolie, Sir, our honourable Minister was abroad when the sad tragedy took place. He was in some tourist conference oi sonic- such thing. I do not know. Well, he was kind enough to fly back and appoint a committee and fly back again to Barcelona. Was it so important for the honourable Minister, alter such a tragedy had taken place here, to go to Barcelona? Could he not have stayed back here at that lime? I do now know whether he was kind enough io write letters of condolence to the families of those 48 passengers who died. Is it so important for him to be attending an international conference in some part of the globe or is it important Ior Ihe Minister to be here when the tragedy had taken place?

Now, Sir. I would like to draw the attention of the House to the landing aids ;il Palam. Sir, Palam airport has several landing and navigational facilities. These are: the Instrument Landing System, the Airport Surveillance Radar, the verv High Frequency Omni -Diret tional Radio Range, ihe Non-Directional Beacon, etc. Besides I hese. Iherc is ihe Distance Measuring Equipment and Ihe Direction Finder. Excepting the first two aids, all the other instruments are old and dilapidated and Ihe) are of Second World War vintage and have been brought back Irom surplus stock. The first two aids were, however, nol working, that is. the ILS and the ASR. The first two aids were not working when the plane crashed. The Instrument Landing System was out of order from Mav 20 and the Airport Surveillance Radar was out of order from May 24.

Further, we were told that some cables were not replaced. It is fantastic. We get at Palam so many international airlines. We are a country with a reputation. And we do not have replacements! The least that could have been done was that there should have been replacements provided in cases of an emergency.

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Now, I want to draw his attention to another thing. The Director of Operations and other highups, it seems, in the entile Indian Airlines administration are apparently a set of "bars sahibs"; so are even the pilots. These 'baia sahibs' when they speak to a plain clothed and simple ladv, who tries to speak in Hindi, thev speak in English. They are anglicized; they are not patriotic. Their whole demeanour and their whole approach is not very conducive to our feelings.

I have got a communication Irom the Indian Commercial Pilots, Association and il is said that in 1955, some of the weak characters who are given to alcohol have had to give an undertaking to the then Director General oi Civil Aviation. Mr. L. C. Jain, regarding good behaviour and adherence to the rules. Due to circumstances, today these very gentlemen are occupying key positions and they are personal friends of the Director of Operations, who were found guilly in 1955.

Then, Sir, the Hyderabad Court of Inquiry has attributed the Avro crash near Madurai on 15th of March. 1973, to the Pilots who had undertaken the flight after consumption of alcohol. Justice Mr. Kup puswamy has pointed out that Indian Airlines and Director General of Civil Aviation olficials, inclusive of the Director ol Air Safety, had lull knowledge regarding this pilot's (Instructor) addiction to alcohol.

Then. Sir. it was also agreed that all pilots will undergo Breath Analyser Tests before going on a Bight! But this order has never been carried out.

There arc some other points ...

MR. DEPUTY CHAIRMAN: You niiisi wind up now.

SHRI HARSH DEO MALAVIYA: I shall take only two minutes more.

There are cases of Aircraft Maintenance Engineers certifying airworthiness of the aircraft without possessing valid qualifications and authority. In July 1971. Boeing aircraft were certified at Madras by the Dy. Chief Engineer without valid authority. On 20-12-71, Svc 421 was operated by Operations Manager, Delhi, without ihe current

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licence renewal check. This executive pilot of Indian Airlines had not flown F. 27 aircraft for a period of couple of years prior to 20th December 71. Captains Nair and B. N. Reddy, the two pilots of the illfated Boeing aircraft had also not undergone the proficiency check in the last six months which, if done in appropriate time, perhaps would have detected deficiency of the pilot. This is something very serious. I have the highest regard for our hon. Minister. He is a great gentleman. He is a learned man. He is a philosopher. But I must admit; the House must admit and the nation must admit that his management of this very important portfolio has been far from satisfactory. While I would not demand his resignation, it would be worthwhile if he does a sort of self-criticism and tries to find out himself whether he is the proper person to manage this portfolio or it may better be transferred to some other person and he may use his talents anywhere else.

DR. KARAN SINGH: Sir, the hon. Member has raised a number of points and very many of them are valid. I think there is no doubt that our system of training and checking and the organisation of the various services need a good deal of improvement. The hon. Member has advised us self-introspection. I can assure you, Sir, that this crash has come as a very deep shock to all of us and from the very day that it occurred, we have been looking carefully and closely into the various structures. It is not as if we were not considering them earlier. But certainly this terrible tragedy lent a sense of urgency to the whole thing. As I said, some of the weaknesses are due to lack of resources. Some of them are due to insufficient and inadequate organisation which we are also trving to remedy.

Sir, the hon. Member mentioned two or three points. I might say that ILS antenna was damaged on the 29th night due to storm. Now, anterna is not a sort of thing which one keeps in stock. Within 12 hours, i.e. on the 30th morning, an order was placed in London for the spare part.

As far as the surveillance radar is concerned, a fresh cable was available in our

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stock. Naturally one had to find out where the trouble was and then only the cable could be replaced. It took a certain amount of time. During the course of his remarks, the hon. Member said that our airhostesses were not patriotic. I don't think that it is really so.

SHRI HARSH DEO MALAVIYA: I said so about the entire crew.

DR. KARAN SINGH: I do not think it is correct to say so. Certainly, there may be certain weaknesses and shortcomings. I think that it should not be on record. After ali, it is a very grave and serious charge

SHRI HARSH DEO MALAVIYA: In any case, they are extremely anglicised.

DR. KARAN SINGH: As far as surveillance radar is concerned, it is at Safdarjung Airport. It is being shifted to Palam Airport shortly. The hon. Member said that I went to Barcelona in connection with an International Tourism Conference. I may say on a point of personal explanation that it was not an International Tourism Conference. It was a meeting of the Air India Officers from all over the world. They had to collect at a certain place and the entire performance of the Fourth Plan had to be looked into and the perspective for the Fifth Plan had to be worked out. This conference needed a great deal of preparation. When the Judge was there, there was nothing further to be done immediately.

Sir, the hon. Member also mentioned a lot of other points. He was apparently reading from some documents. There were various points with regard to certain individuals. I do not have that document with me. If he will be good enough to let me have that document, I would certainly supply him whatever further information he would like to have.

MR. DEPUTY CHAIRMAN: Dr. Z. A. Ahmad.

SHRIMATI SITA DEVI (Punjab): My name is there

MR. DEPUTY CHAIRMAN: Your name is there. But your party has already been called.

SHRI JOACHIM ALVA (Nominated): It is a very important matter. You allowed the opener to speak for so long.

MR. DEPUTY CHAIRMAN: I won't allow you. Please take your seat.

SHRI JOACHIM ALVA: It is wrong on your part.

MR. DEPUTY CHAIRMAN: It is according to the procedure.

SHRI JOACHIM ALVA: Thai is an important matter.

MR. DEPUTY CHAIRMAN: May be. There are so many other important matin also. Yes. Dr. Ahmad.

(Interruptions)

SHRIMATI SITA DEVI: My point of order.

MR. DEPUTY CHAIRMAN: Your point of order has already been made and I have also told you that it is not a point of order. Yes, Dr. Ahmad.

SHRI JOACHIM ALVA: You had no courage to stop them but when we want to speak . . .

MR. DEPUTY CHAIRMAN: Mr. Alva, please take your seat. This is not the way to speak in the House.

SHRI JOACHIM ALVA: You won't barricade them at all. *(InterruptionQ* My right . . .

MR. DEPUTY CHAIRMAN: Your rights are very well protected and I know how Io protect the Members' rights. And il is not anybody's monopoly here that he should he allowed on everything.

SHRI JOACHIM ALVA: My name is there.

MR. DEPUTY CHAIRMAN: So many oiher names are there; Mils. Nita Devi's name also is there........ *(Interruptions)*......... There is a procedure which I will follow and nobody is going to dictate to me what procedure is to he followed just because

it suits him sometimes (Interruption by Shri Joachim Alva) ... You are not Ihe

opener; I can't help it. If you had given notice first, probably you would have got thai time.

SHRI JOACHIM ALVA: Three minutes, Sir. You have given him 30 minutes.

MR. DEPUTY CHAIRMAN: That is im discretion; I may give him one hour. It depends on how things proceed in this

(Interruptions)

SHRI SITARAM KESRI: Deputy Chairman, Sir, my humble suggestion is, while so many Members here want to talk on this issue...

MR. DEPUTY CHAIRMAN: If you want to discuss it you give notice of a motion.

SHRI SITARAM KESRI : Why not? I shall request the Minister, the House and you, let there be some discussion; let us fix some time—two or three hours—be-cause it is a very important matter.

MR. DEPUTY CHAIRMAN: You must give notice of a motion.

MR. DEPUTY CHAIRMAN: Mrs. Sita Devi, are you taking your seat or are you

going out of the House? You can't be standing there and giving out a speech.

एक माननीय सदस्य: बहन जी, ुवाक आउट कोजिये।

MR. DEPUTY CHAIRMAN. This is most unparliamentan.

DR. Z. A. AHMAD: I do not want to put forwaid any suggestions of a technical nature because I think I am not qualified to do so. One could pick up odd things here and there, from reports and from newspapers, and make a show of being very profound or being very knowledgeable. 1 do not want to claim to be knowledgeable on the subject, but 1 think there is something very seriously wrong. In our country the weather is good, we have all sorts of facilities. We have instruments, we have talented flying staff. Still, why should there by repeated accidents of this nature? I think the Ch il Aviation Department has to be shaken up properly, and I regret that an accident of this magnitude should have become the excuse for shaking it up. It should have been shaken up much earlier.

...... (Interruption)...... I think this lady cannot be controlled by you. She has come to the front bench.

MR. DEPUTY CHAIRMAN: She happens to be a lady!

DR. Z. A. AHMAD: We submit to the ladies in our own home all right but should it be so in this House also?

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Bachelors cannot control ladies!

MR. DEPUTY CHAIRMAN: If you want to say something to Mr. Om Mehta you say it: he is not disturbed.

DR. Z. A. AHMAD: I think there seems to be something seriously wrong.

SHRI JOACHIM ALVA: You relax, Sir, you relax.

MR. DEPUTY CHAIRMAN: I am relaxed but you are always tense, Mr. Alva. That is the trouble.

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DR, /.. A. AHMAD: I am glad lhat they have been shaken but I do want to narrate a very sad experience I have had personally on that day of the accident. Then I actually became anti-Civil Aviation Department and I abused the officers quite a lot. I reached there at 10 o'clock. I want the Minister and the Deputy Minister to take note of this. The bodies were lying there. I detected one body; I recognised one body; [identified one body.

SHRI K. CHANDRASEKHARAN (Kerala): You mean 10 o'clock next day?

DR. Z. A. AHMAD: Yes; next morning; it was 9-30 or so. Satish Loomba's body was identified. His wife had come there: she recognised it; she gave the certificates and other things. I asked the police to help us to shift that body. He said no, no. We cannot do anything. All the bodies will go together to the hospital. I said, what is this; we are about 4 miles away from the town; the taxis cannot be brought there. You can requisition vans; you can requisition buses. For any odd demonstration here some ten buses are standing full of policemen to beat up the people. You cannot requisition buses to take these dead bodies? The policeman said, these are the orders: we shall take them to the hospital or you can have your own private conveyance and take the body. I got quite anno: ed. Then I thought that perhaps these people have been killed by the mistake or by an accident connected with the Airlines and so the Airlines must have made some arrangements. I went round and round searching for an officer of the Airlines in order to get one means of conveyance to shift that body. Till about 10 30 or 11.00 there was no one available. There was one jeep of the Airlines. This is the fact; I have seen myself; no one was available. Your officers will be telling lies if they tell you they were there. I saw no responsible person of the Airlines looking after those dead bodies or making arrangements as to how they are to be taken to the town. At 10.30 or 11.00 a South Indian gentleman, an officer of the Airlines came. They are all busybodies, preparing some sort of proforma and nothing and nothing. I told him I am a Member of Parliament. I introduced myself to him. Then I told him that I want this body which has been duly

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[Dr. Z. A. Ahmad]

identified and cleared by the police to be shifted from here to No. 4, Windsor place, our Party office. He said, I cannot do anything; I cannot help you. All those bodies u ,,ill take together, just as in the Air Bus they take all the bodies charging Rs. 4/-per body. I am glad that he did not say, 1 will charge you Rs. 6/-for taking this body. He told me, it is not my responsibility. 1 said, Damn it; is jolly well your responsibility; you have killed these people. You make arrangements for their transport from the airport to the town when they are alive but when they have been killed you say it is not your responsibility to move their bodies. You are so cussed and callous that you cannot do even this much. My blood started boiling. I thought this is Dr. Karan Singh, this is Dr. Mahishi. His body was lying there; his wife was fainting and this man says it is not my responsibility. I got wild. I was ready to beat him up. I rolled up my sleeves. Some workers were there and I called them to beat him up. And I must give credit to those workers. They said, no sahib, we will take that body for you. This was the position. Then at 11.00 or 11.30 a van appeared from somewhere. All the time the sun was burning and it was a very difficult situation. This is how your Department functions. The Commission may give you wonderful reports about your functioning but the fact is there are callous people in your Department who had no feeling for this woman who was fainting and who say it is not their job; if you want to take away the dead body you have to make your own arrangements and your own means of conveyance. On that day I said I shall rise this in Parliament and I will question Dr. Karan Singh and Dr. Mahishi. Well, one little thing and it is a matter of personal experience. The control tower, is functioning all right, but obviously there are certain points about which care has to be taken. For example, during bad weather I think the officers should be there at the tower, but they are never there. Some petty officer is there. Technical experts are not there. They should he in the tower during bad weather. In most of the countries during bad weather the officers are there, but we have so much of good weather that officers are not worried about it. In other countries there is mostly bad weather and the officers are alert. Here in a loose,

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slopply manner everything goes on. Technical officers should be available round the clock to give navigational aid. Then, I come to staff training. More training of staff is necessary. You will obviously look into the matter. Then, there is the question of discipline. I do not want that sort of fascist discipline to be imposed, but I do think if there is consumption of alcohol and the man is flying with alcohol in his stomach, he should be discharged. You should take severe steps. I really think that your rescue facilities are very inadequate. I think you should go into the whole question and find out whether your rescue facilities are adequate or not. Beyond that I do not want to give any opinion as to whether you should resign or you should not resign. From that side they say that you should resign and from this side some people say that you should resign. It is up to you to decide. It is up to your conscience whether you should stay on or you should go. Such a serious tragedy must shake up the department. It must shake up the whole Ministry. Some forty-eight human beings were killed and some of them were our best people, Members of Parliament and Ministers. Well, every human being's life is valuable. It should shake you up mentally. It should shake you up morally. Materially also your whole department should undergo a total metamorphosis. If you think that you are in a position to carry on and bring about that shake-up, well and good, stay on, but if you think that you will not be able to cope with the task, then you should take your own decision.

DR. KARAN SINGH: Sir, it is indeed a verv unhappy episode that the hon. Member has related and there can be no excuse for callousness or lack of sympathy on an occasion like this. The only thing that I can think of at the moment is that whein a crash like this takes place I understand that the police becomes responsible and nothing can be moved or removed until the police gives clearance.

DR. Z. A. AHMAD: Clearance was given by the police.

DR. KARAN SINGH: If the police had given clearance, then there was no excuse.

DR. Z. A. AHMAD: 1 asked them to shift this body, but they said that they

would do it all together and not individually.

DR. KARAN SINGH: That is indeed most deplorable and I would certainly get that particular incident looked into to find out who is responsible.

DR Z. A. AHMAD: I can also identify i.iat officer.

DR. KARAN SINGH: Sir, two or three other points the hon. Member has raised. One ;s the question of officers in the control lower. As I understand it, the control tower is always manned people who have suitable technical bv qualifications. I agree with him that when thie weather is bad more vigilance is required than otherwise, but I do not think that the control tower is over left without adequately qualified technical personnel. It is a very technical job. With regard to training, I do not know whether the hon. Member was referring to training of pilots or training of ground staff. Both are important. I have already mentioned that the pilots' training is being completely revamped and the ground staff training also certainly needs to be looked into, particularly when new equipment is installed. Then the question of discipline is a very valid one. Unfortunately a general deterioration in the standards of discipline has become very much a national feature and we in the Airlines cannot afford the luxury of this.

SH*I SITARAM KESRI: At least now, will you take some steps?

MR. DEPUTY CHAIRMAN: Let him complete.

DR. KARAN SINGH: We certainly cannot afford to have any indiscipline. No indiscipline should be allowed whatsoever. As a matter of fact, a number of disciplinary actions have been taken against the pilots for various reasons, for unsatisfactory conduct, before also and also after the crash; two pilots' services have been terminated, one has been suspended and seven or eight have been taken off the command.

SHRI BRAHMANANDA PANDA (Orisra): Take action on them if they go on strike.

DR. KARAN SINGH: Certainly; we are not going to tolerate any sort of indis-

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cipline among tile pilots. For example, 1 would feel it a gross irresponsibility if a pilot who is paid so heavily should have an alcoholic drink before he flies; this, surely, is something which he himself should realise. They are highly paid-they are skilled people-drawing large salaries, they are not in any way underpaid. If they do not have this much basic sense, it is regrettable. I do not want to condomn ail the pilots. But certainly there has been a deplorable lack of responsibility on the part of many pilots, which is a very unfortunate matter and which places not only me but the whole nation in a very very awkward position that a highly paid and specially privileged group of this nature should behave in this manner. We are very cognizant of this and we will certainly do whatever is possible to see that the situation is improved.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Sir, I want to ask for a clarification from him. The hon. Dr. Z. A. Ahmad, IKH rated a very tragic story and he gave the specific time, as between 9 and 10, the next day of the crash. The Minister said that he would look into it. What should we understand by it? Will he tell the House who were the officers posted on behalf of the Civil Aviation Department and the Indian Airlines at that time on the spot of the occurrence? Did anyone of them know Dr. Ahmad or recognise him? Or could hear him that he is an MP or not? Will he give a report whether the Civil Aviation Department's Secretary, Joint Secretary, Under Secretary Section Officer, they were discussing something else, something more important? Who were the officers there between 9 and 10 and will he make a statement as to who were tlie officers from the Civil Aviation Department and the Indian Airlines on the spot between 9 and 10, and what they were doing?

SHRI BHUPESH GUPTA: Sir, Mr. Chandra Shekhar has very rightly made a constructive suggestion. The time should be known, the deployment of the officials should be known, to the Government, and the Minister should find out from the register and other records as to who were the people there, and from that he should draw up the list, and locate that officer, and that officer should be summarily dismissed from service. MR. DEPUTY CHAIRMAN: Let him say wliac he is doing.

SHRI BHUPESH GUPTA: That should be done, and we want to be told in Parliament what action he has taken. Dr. Ahmad says that if he parades the officers, he will be able to identify him. Therefore, parade them in your front, all the officers who were there; he will go and identify them.

MR. DEPUTY CHAIRMAN: Let the Minister answer.

SHRI BHUPESH GUPTA: He will identify that particular officer. He cannot remain there; such an arrogant and brutal type of person should not occupy any public position at all, leave alone this kind of position.

SHRI HARSH DEO MALAVIYA: Will you also please find out whether it is a fact that there was no water in the taps at Palam for 3 days?

MR. DEPUTY CHAIRMAN: Mr. Malaviya, you have had your say.

SHRI BHUPESH GUPTA: The Minister should make a statement on this point.

MR. DEPUTY CHAIRMAN: He has got up to answer Mr. Chandra Shekhar.

DR. KARAN SINGH: About this particular episode, had he been good enough to write to me or let me know, I would have found out. Now that he has said about it, I will find out what the facts of the case are.

DR. Z. A. AHMAD: If I had written to you earlier, the thing would have been lost; it would have been dealt with by some Under Secretary or Deputy Secretary and no attention would have been paid, and some routine answer would have been given.

SHRI CHANDRA SHEKHAR: It is a tragic situation. I want your guidance specifically. Here is a Member of Parliament of the stature of Dr. Z. A. Ahmad who says on his personal knowledge that such an incident happened and happened at a particular time. As an ordinary person, as a layman who has no experience

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oi administration, as a human being I feel that some top people of the Civil Avia tion Department and the Airlines should have been persent at that moment on the scene of occurrence; some one responsible should have been there. And if someone responsible was there what was he doing? Why is he feeling shy to say that he will make a definite statement? Who were the persons on duty on that occasion? Or the Civil Aviation or the Indian Airlines did not think il at all necessary to post any senior or junior officer or even a peon at that particular time?

MR. DEPUTY CHAIRMAN: He has already said that he will find out. Evidently he does not know at present.

SHRI CHANDRA SHEKHAR: I do not want to know anything from him. I want to know from you. After all, a Member of Parliament like Dr. Z. A. Ahmed makes a statement on such a tragic incident. Whetiier it was Mr. Satish Loomba oi anybody else-Mr. Satish Loomba was a trade union leader with whom I may have differed-even an ordinary person deserves a human treatment when such a thing happens. I have every reason to believe that what Dr. Ahmad says is cent per cent, true. As a Member of Parliament am I not entitled to know from the Minister whether it was' a fact or not that some officers were posted? If they were posted whether in the opinion of the Minister or in the opinion of the Government they failed to report at the place of occurrence, and if they failed what action has been taken against them? I want to know from you, Mr. Deputy Chairman, what is the way out for a Member or Parliament if such serious allegations are made? Is it enough for Ministers just to look into the brief prepared by their officers and get themselves satisfied and we remain as ignorant as we were before the incident narrated by Dr. Z. A. Ahmad? What is the way out for us? I want your ruling.

SHRI BHUPESH GUPTA: I suggest either you give a direction on your own or appoint a small Committee of this which would specifically go into this question.

MR. DEPUTY CHAIRMAN: There is no question of a Committee of this House being appointed.

SHRI CHANDRA SHEKHAR: Mr. Deputy Chairman, I also know what is the problem and I know the procedure. I suggest that all rules should be suspended and the House should hereby appoint a Committee. We shall know who oppose and who support the appointment of such a Committee. Let the country know who is opposing and who is supporting. Mr. Deputy Chairman, I know enough of Parliamentary rules. Nobody needs any coaching on this matter. I do not need any coaching. I know what are Parliamentary rules.

MR. DEPUTY CHAIRMAN: Mr.

Chandra Shekhar, Dr. Ahmed had made a statement here. Evidently the Minister is not in possession of full information regarding the particular incident. He wants time to go through the information and then take whatever action has to be taken. So, I think, we leave it to the Minister to report to the House when the action is taken.

SHRI BHUPESH GUPTA : Sir, this is a fair compromise. He should identify the officer. If he cannot identify the officer he will be open to the charge that he is not capable of even locating the officer concerned. Therefore, he has to identify the officer, tell us his name and action should be taken against him. I have got a list of officials of the I. A. C. who are a shame.

MR. DEPUTY CHAIRMAN: Yes, Mr. Chandrasekharan.

SHRI K. CHANDRASEKHARAN: Mr. Deputy Chairman, Sir, ...

SHRI HARSH DEO MALAVIYA: Mr. Deputy Chairman, you fix a date for his reporting to the House-two days or three days.

SHRI K. CHANDRASEKHARAN:..... the hon. Minister has drawn the attention of this House to the important conclusions that the enquiry report of the High Court Judge has pinpointed. I am sure that the enquiring judge has also made a large number of recommendations for the consideration of the industry, the Department of Civil Aviation and the Government as a whole.

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MR. DEPUTY CHAIRMAN: Please be brief

SHRI K. CHANDRASEKHARAN: Even though these conclusions have been read out by the hon. Minister, I would take this opportunity of asking the hon. Minister to read between the lines through the whole report. I have been trying to follow this enquiry through the various newspaper reports and from what little I have been able to gatherwhatever be the view one may take so far as the pilot and the co-pilot are concerned and whatever has been concluded against them by the enquiring judge-I have no doubt that the faults of the management of the Indian Airlines and the faults of the Civil Aviation Department, Particularly of the control tower, cannot be lightly taken. Sir, many defects have been pointed out so far as these two pilots are concerned. I put this question to the management of the Indian Airlines, through the hon. Minister: Who is responsible for these defects and for giving these pilots the command and co-piloting of the Boeing concerned, with all these defects? I charge the industry with setting pilots against the ICPA and favouring pilots who are not members of the ICPA, so that the only organisation of pilots in the industry can be reduced to a weak state. And for the purpose of setting pilot against pilot and pilots against the pilots' association, a certain method of treatment has been adopted consistently by the highups in this industry, and the result is that we are having commanders and co-pilots of this type. I say. Sir, that commanders and co-pilots of this type are still at large in this industry and they are continuing to command and co-pilot some of the aircraft. I say, they are incompetent to do so. Their only competency is that the management shuts its eyes because they are not members of the ICPA. I submit, Sir, that a caste system is being attempted to be created by the industry so far as the pilots are concerned. A superior caste of weak pilots, defective pilots, is being sponsored by this industry. This sort of approach and policy which unfortunately began three or four years back in this industry should be given up by ihe management of this industry'.

The second thing that I would like to state is that whatever be the defects in

[Shri K. Chandrasekharan]. the method of landing adopted by the commander and the co-pilot in this case, the fact remains that the aircraft was allowed to go to the Outer Marker; the fact remains that the control tower had told the aircraft that the localiser was off the air and this was likely to be misunderstood. Sir, the fact further remains, as the hon. Minister himself stated in his own words, that the flaps have been opened as if for an ILS letdown. All these clearly show that there has been some sort of misunderstanding between the cockpit and the control tower. And to what extent is this accident on account of that misunderstanding? And who are at fault in the control tower? These will have to be enquired into. It had come to light, Sir, at some stages of this Inquiry, that the Officer-in-Charge in the control tower at the time was not a person competent to be in charge. He had been superseded several times previously. And he had recently been granted his promotion, and tlie result of that promotion has been the creation of misunderstandings of the type we had on the night of 31st May. I would, tilerefore, request the hon. Minister that these points be investigated into.

DR. KARAN SINGH: Sir, in addition to the findings that I read out in response to the Calling Attention Notice, the Court has made certain observations and recommendations. And these will now be available to the hon. Members. And certainly all these will be looked into very carefully, processed and action taken wherever necessary on these recommendations.

Sir, as far as this question of the ICPA is concerned, without going into that matter in detail, I think it is not true to say tliat. If anything, from what I have gathered from this Report, the Judge has suggested that the selection of the check pilots should not be in the hands of the ICPA. It should be taken out of the hands of the ICPA and should be given to the management. In addition, we are now giving the DGCA two full time check pilots, drawn from tlie Indian Air Force. So far, the DGCA has no pilots of his own to check. He used to take from the Air Force. This is the system ever since the Air Corporation came into being 20 years ago. Now the time has come that the DGCA should be given check pilots of his

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own, who are not members of the Airlines at all and who are directly under the DGCA. We are in close touch with the Indian Air Force which is the only other body from which we can draw expertise. I have been personally in touch with the Chief of Air Staff who is also a member of the Board of the Indian Airlines. And we are looking into that. As I said earlier, Air Chief Marsh d Pratap Lal, a distinguished flyer himself, is taking over as full-time Chairman of the Indian Airline.'; from the 1st of August. I may assure the hon. Members that whatever weaknesses oi lacunae are there in the training will be looked into on top priority.

SHRI SALIL KUMAR GANGULI (West Bengal): The latest reports indicate that there would be very many accidents in the near future in tlie Indian Airlines because of the haphazard action taken. One can understand the pilots being tested for the purpose of finding alcoholic contents and whether they have consumed alcohol. But of course, the ICPA itself demanded this for a long time. Now the system which has started is to have pilots examined before every take-off by employing 35 doctors. Without having anything else to do, these doctors are taking blood pressure and all these things. Now, Sir, if a person's blood pressure is required to be taken every morning, it is likely that the blood pressure may fluctuate because the employment of these pilots remains on keeping their bodies fit. This wiH keep their minds outside the cock its thinking that whether they will be allowed to hold that flight at all because of these doctors and this beautiful system of medical examination. I have no doubt in my mind, Sir, that there will be many many accidents in future. I would request the hon. Minister to consider these aspects and not to push in too far.

DR. KARAN SINGH: Sir, we cannot have both the ways. On the one hand there is reason to believe that some of the pilot—again I want to go on record as saying that I do not condemn the pilots as a group—have been consuming alcohol. And there is a great demand that we should introduce checks. Now, when we introduce the checks, you say that you should not introduce because it will distract their minds. SHRI BHUI'ESH GUPTA: No, no. He did nol say tbat.

DR. KARAN SINGH: What he said was that the medical lest that we have now introduced in four international airports might distract the minds of the pilots, and therefore, we should reconsider it.

SHRI SAUL KUMAR GANGULI: I never said that. I said that if they are to be tested every morning, noon and afternoon and if the doctor comes and everytime tests their blood pressure which fluctuates and if the doctor asks them to stand on one leg and so on...

DR. KARAN SINGH: Obviously there is no desire whatsoever to harass the pilos. Number one. Then, number two: I agree that it is an unfortunate thing that we have to introduce these tests at all. The ideal situation would be that, as I said earlier, the pilots themselves have a self-denying ordinance and assure us that this is not happening. But when we have instances where, as, for example, in the Secundcrabad crash, we found in various other crashes ...

(Interruption)

SHRI BHUPESH GUPTA: But how will you test every one?

DR. KARAN SINGH: We do not test every pilot. And I may also clarify that it is only if the doctor feels that *prima facie* the pilot lias *consumed* something, only when we feels that, the test is conducted. But these tests have gone on for some time. I sincerely hope and I want it to go on record because sometimes a view is created that I am trying to denigrate the pilots' class: I am not doing that at all. Pilots are the highest paid. They are highly skilled technicians. But tliev must also improve their performance and we must also try to do our best.

SHRI BABUBHAI M. CHINAT (Maharashtra) : Sir, I am nor going to take much of your time. I must very frankly state here one thing that since morning I have been seeing something unusual in this House. It is this that the party in power, their own Members, are going and having a dig at the Ministers. They have another platform where they can do this, their Executive, their own committee, their own

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separate meeting, and even their own leader. I do not understand why they are taking the time of the House to do this. Coming to discipline, Sir,-we are talking of discipline-we want hundred per cent discipline in the Aviation Department, is no doubt about it. I would re-1111c-st the honourable Minister to look into this because I lind that discipline has been lacking very much in every class so far a-. Aviation Department is concerned, among lin: pilots, tlie ground staff, and other categories of staff. Not only that. They are very highly paid. We are told that nearly 34 to 35 lakhs of rupees are being paid every month as overtime to these people. 1 do not think there is any othei iment of the Governmeat of India which [>ays Rs. :i-1, vRs. 35 lakhs as overtime to its employees. In spite of such huge overtime paid, we find that the be haviour of the staff is so uncivic. Great discipline is desirable among the staff and Dr. Karan Singh will have to give an assurance to this House that he means business and that he will enforce discipline with every member of the staff irrespective of the consequences, and if he does it, we will all stand by him. If, in doing so, all Ihe planes are to be grounded for months together, we do not mind it and we will travel By other means of transport. But discipline must be enforced so that (1) such accidents do not take place; (2) people are not inconvenienced; and (3) it will be a lesson to the other members of staff in other departments and other walk* of life, and to Members of Parliament also.

DR. KARAN SINGH: I do appreciate and accept the sentiments which the honourable Member has expressed that discipline must be stricth enforced. And it is certainly our intention to try and do so.

श्री नागेश्वर प्रसाद शाही: श्रीमन्, मैं इस समय ग्राज से 3, 4 महीने पहले जो घटना हुई उधर ध्यान दिलाता हूं। ग्रौर सदन ने कहता हूं कि सदन को महाराजा साहब के साथ बड़ी सेम्मैंथी रखनी चाहिए, सहानुभूति प्रकट करनी चाहिए कि महाराजा साहब का कोई कंट्रोल उनके विभाग पर नहीं है। स्टाउवेज के केस में जो तीन यात्री बिना 163 *Calling Attention*

[श्री नागेश्वर प्रसाद शाही]

टिकट चले गये थे तो इस सदन में इतना हो हल्ला हमा था कि महाराजा साहब ने दो कर्मचारियों को मुग्रत्तल किया। उस पर वहां हडताल हो गयी ग्रीर उस हड़ताल से धबड़ा कर महाराजा साहव सरेंडर कर गये और ग्राधिकारियों ने कर्मचारियों से कह दिया कि किसी के खिलाफ कोई ऐक्शन नहीं होगा। उसी का नतीजा श्रीमन है कि इस तरह की गंभीर ग्रनशासनहीनता वहां पर व्याप्त है। श्रीमन, जभी तक हम ने यह सुना था कि मोटर ड्राइवर्स ही आर०टी० ग्रो० को घुस-घास दे कर ग्रपना लाइसेंस बनवा लेते हैं, लेकिन ग्रब यह मालम हया कि पायलटस भी घस दे कर झौर सिफारिश करा कर अपने लाइसेंस प्राप्त कर लेते हैं चाहे उन में हवाई जहाज उडाने की माकल योग्यता और क्षमता हो या न हो। यह हालत इंडियन एयर लाइन्स की है। मैं मंत्री महोदय से यह जानना चाहता हूं कि यह सदन और इस देश के हवाई जहाज के यात्री कैसे संतृष्ट हों कि ग्राप ऐसी व्यवस्था कर रहे हैं कि किसी ग्रयोग्य पायलट को हवाई जहाज उडाने का कमांड नहीं दिया जायगा ग्रीर उसे बिना क्षमता प्राप्त किये उडाने का लाइसेंस भी नहीं दिया जायगा?

डा० कर्ण सिंह : उपसभापति महोदय, जो पहले छोटी सी बात माननीय सदस्य ने कही उस के विषय में मैं बता दूं कि मैंने बैसा किसी हडताल के लिए नहीं किया था। मैंने एक जज उस की इंक्वायरी के लिए एप्वाइंट किया था ग्रीर उस की रिपोर्ट थाने के बाद मुझे जो कायंवाही करनी थी वह मैंने की।

मैंने जैसा पहले निवेदन किया था, उपसभापति महोदय, कि हम अपना जो पायलट ट्रेनिंग प्रोसीजर है उस को बहुत हद तक बदल रहे हैं। पहले यह हुआ करता था कि जो चेक पायलटस की लिस्ट बनती थी वह बहां के युनियन के लोगों के परामर्श से बनती थी। अब हम उस को बदल रहे हैं ग्रीर यह कर रहे हैं कि उस को स्वयं डी०जी०सी०ए० ही बनायें और उस के बाद हम डी०जी० सी०ए० को दी चेक पायलट्स दे रहे 81 तो हम उस में मूल परिवर्तन कर रहे हैं। लेकिन इस सब में कुछ समय लगेगा। हम इस का आश्वासन दे रहे हैं। स्रोवर नाइट चेंज तो संभव नहीं होगा। हम कमांडर्स को फिर से चेक कर रहे हैं ग्रीर सात, ग्राठ कमांडर्स को हम ने हटा भी दिया है। तो जो संभव हो सकता है वह हम कर रहे हैं। इस से ग्रधिक ग्रध्यक्ष महोदय, इस समय हम कछ नहीं कह सकते।

SHRI JOACHIM ALVA: Sir, I apologise to you for being rude to you. I am grateful to you for having called me. I

want to know one thing Irom the lion. Minister. How main limes has he sat in the cockpits ol our planesf I hope lie has

al .it least IO to IS limes to have some <u>iii.it</u> with our pilots in order to know their I roubles. I have sal with pilots all over I lie world except in China. I have sat with American pilots, Russian pilots, British pilots. Canadian pilots and Australian pilots.

I 'hey have allowed me to sit with them so that I could know what their troubles were. Ome Air India pilots told me near Geneva that ihe\ were having a hell of trouble with ihe Income-tax people. The hon. Minister is very competent man; he is a very decent man and he is a great gentleman. 1 would like to know whether he has sat with pilots to know what their difficulties are. *{Into ruptions}*. No. I am nol yielding. I have sat with railway-engine drivers in Calcutta. Bombav and Madias and other places just to know the hardships of the drivers. It is nol easy io sit and travel in an engine. I am not an Engineer or a scientist. But I just " i n i c d ni knew their difficulties.

Secondly. I want to ask the Minister whether ihe pride of our pilots lias gone

away. I hey were efficient, ihev never used to ill ink Before getting into ibe planes and they were really top class people. They were the besl tn the world. And, above all they were mostly teetotallers, Foday. il. is all gone. There was Captain Ispac. I met liis family before crash, lie was drunk aticl ihe plane crashed. Now yon have introduced so many conditions. But that is all after the horse has run away. How many Air Force pilots have we got into Ettdian Airlines and Air India? When they are in ihe Air Force, they are pre pared io die for their motherland. Many of them have sacrificed their lives. Many wives have lost their husbands. But the moment the) corae over here, they become black-mailers. They draw Ihe highest sala-ries and lhe\ slop ihe planes in order Io get more and more money. I want Io know whether Capt. Bhattacharya was asked not io touch his plain- as reported In Mr. Gatte, a former Manager of Hindustan Aeronautics, as published in his article "Asian Skyways". I Inn. Sir, I would like io know solue-lliing about the lire services.

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MR. DEPUTY CHAIRMAN': Please wind up now.

SHRi JOACHIM ALVA: just one minttle, Sir. I ha\e been fighting about the fire services for years together and ! had been mentioning about the fire services quite often in the Lok Sabha. I had stated that we must have the best, top-class and internationally accepted lire-fighting equipment. But, today, we have no such fire-fighting equipment and our planes and passengers suffer.

Then, Sir, I want to know from the honourable .Minister as Io win he is so averse io taking MPs on his Air Enquiry Committees. He takes his staff on the committees. Why not MPs? He has man) people on his staff who should go and who should not be there at all. In early fifties when there were Enquiry Committees, Mi's were there. We made this plea that MPs should also be taken on these Enquiry Committees. But it has not been accepted by them.

MR. DEPUTY CHAIRMAN: Yes, Mr. Alva, please finish.

SHRI BHUPF.SH GUPTA: He has just taken off.

[3] to a matter of urgent 166 bublic importance

MR. DEPUTY CHAIRMAN: But he must land now.

SHRI JOACHIM ALVA: One last Avoid. Sir. We are very much happv with the Reporl of Tor. Justice Sachar. He has not rand enough the tragedy of defective instruments and other facilities. But we are happ) that Ch il Aviation Minister has brought in Air Marshal Lal now, one of the most patriotic officers. In the Lok Sabha we saw that Shri V. Shankar, then could not hold the double duties of Secretin oi Communications, Ministry and Chairmanship ol LAX., and boss over a most efficient, patronic General Manager, Air Marshal Lal.

MR. DEPUTY CHAIRMAN: All right, Mi. Alva. Yes, Mr. Minister.

DR. KARAN SINGH: Sir, the honourable .Member bas asked many questions. But he has also asked whelher 1 sit with the pilots or nol. Yes, I do. In fact, whenever I fly, f take the opportunity to go into the cockpit and talk with the pilots. I talk with lin in in the air. Not only do I talk with them, but also I have made il a point to call the President and the General Secretary of the Indian Commercial Pilots' Association and I have discussed with them, because, as he sa's quite rightly, lin pilots must behave in such a manner thai he nation is proud of them. I do nol wou io denigrate the pilots as a lot and it is verv unfortunate and painful foi me that pilots' errors and pilots' shortcomings have been so prominent in the last year.

SHRI BHUPESH GUPTA: You have talked fo them?

DR. KARAN SINGH: Yes, I have spoken Io them.

SHRI BHUPESH GUPTA: With the officers also?

DR. KARAN SINGH: Which officers?

SHRI BHUPESH GUPTA: Your departmental officers.

DR. KARAN SINGH: Of course, I talk to the departmental officers also. Here I am talking about the pilots and I said that

[Dr. Karan Singh] I talk to them and there ave certain pilots in il.. *IA* a d Al also with whom I have talked. Then, I do not know about Mr. Bhattacharji about whom he made a mention.

ar as the fire servi e concerned, as I said, we have done a lot and new orders for crash fire tenders have been placed and these, we hope, will come as si i.n as possible.

As far as the question of including the MPs is condi ned, tlie House is there and the Consultative Committee attached to my Ministry is there and, therefore, I do not think 1 should unnecessarily burden the Mi's with tlie work of getting involved in accident committees.

MR. DEPUTY CHAIRMAN: Yes, Mr. Thillai Villalan.

SHRI THILLAI VILLALAN (Tamil Nadu): Sir, I will put only a one-line question for clarification because you do nol allow me to put all the questions that I have.

1 am putting this question with a heavy In ait since the air crash is highly deplorable and we have lost so many precious lives. Sir, I understand that the Indian Commercial Pilots' Association has brought to the notice of the honourable Minister then and there the violations of the rules of safety by tlie pilots, by the administrative officers, for years together. I have got many instances and they have quoted them.

MR. DEPUTY CHAIRMAN: No, please. Do not quote them.

SHRI THILLAI VILLALAN: I am not quoting. They have sent letters stating that their pilots have been suspended lot ei dangering the safety of aircraft operation, violation of weather minima, certification of Boeing-737 by unauthorised engineers, safety of operation, etc., etc. I would like to know from the honourable Minister whethet those violations of safety rules were brought to the notice of the Minister and what steps have been taken. I would like to know from the honourable Minister...

MR. DEPUTY CHAIRMAN: Yes, you have put your question. Please sit down_ Yes, Mi. Minister. DR. KARAN SINGH: Sir, I am not aware of whal precise points the honourable Member is mentioning. But I can assure him. Sir, and through him this House that am specific points that are brought Io our notice with regard to the violations wiH certainly be looked into. Ma\ 1. Sir. before I conclude, say one tiling- Ol course, I was out of India, lint Dr. Mahishi was here. If the honourable Member, Dr. Z. A. Ahmad, would send us all the details of the incident that he has mentioned, it will give tis an opportunity to find out everything.

STATEMENT BY MINISTER RE-CORRECTING STATEMENT MADE ON DECEMBER 4, 11172, ABOUT ACCIDENTS TO 22 UP NEW DELHI-HYDERABAD DAKSHIN EXPRESS AND 39 UP JANATA EXPRESS ON 2ND AND 3RD DECEMBER, 1972, RESPECTIVELY

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD.

SHAH OIJRESfil): Sir, on 4-12-1972, the then Minister of Railways had made a statement in the House regarding accidents to 22 Up New Delhi-Hyderabad Dakshin Express and 39 Up Janata Express which took place on 2nd and 3rd December. 1972 respectively. In regard to the accident to 22 Up Dakshin Express, he had stated that 2 persons sustained serious injuries and that the Commissioner of Railway Safely would be holding a statutory inquiry into this accident at Bina from the 8th of December, 1972.

A statutory inquiry by the Commission of Railway Safety is obligatory in case of accidents in which trains carrying passengers are involved and which are attended with loss of human life and/or grievous hurl to passengers or damage to railway property exceeding Rs. 50,000. It has, however, heen clarified subsequently by the railway administration that in the case of the accident to 22 Up New Delhi-Hyderabad Dakshin Express on 2-12-1972, the injuries sustained by the two persons were ol a minor nature. This being so, no statutory inquiry was necessary and was, therefore, not held. I may, however, add that an inquiry into this accident has al-ready been held by the railway administration.